

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1075
ANSWERED ON:16.08.2012
WAGES UNDER MGNREGS
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Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the number of Below Poverty Line households and the number of job cards issued under the Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) during each of the last three years and current year including Tamil Nadu, State-wise and gender-wise;
- (b) the details of daily wage rate fixed in various States;
- (c) the criteria fixed for ascertaining bonafide of applicants and procedure followed for their verification;
- (d) the procedure followed for disbursement of wages to the beneficiaries; and
- (e) the funds allocated on account of wages and to meet the administrative expenditure during the above period, State-wise including Tamil Nadu?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN 'ADITYA')

- (a): The details of cumulative number of job cards issued under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) as reported by States/Union Territories as on 12.8.2012 and the number of households with status entered in Management Information System (MIS) as belonging to Below Poverty Line (BPL) households are given in Annexure-I. The details of total number of registered workers and number of women workers under MGNREGA as reported by States/Union Territories are given in Annexure-II.
- (b): The revised notified wage rates under MGNREGA effective from 1.4.2012 are given in Annexure-III.
- (c): Para 1 of Schedule-II of MGNREGA stipulates that adult members of every household who reside in rural areas and are willing to do unskilled manual work may apply for registration of their household for issuance of a job card to be eligible to apply for work under MGNREGA. It is the duty of the Gram Panchayat to register households after making such enquiry as it deems fit and issue job cards.
- (d): As per Sections 3(2) & 3(3) of the Act, every person who has done the work given to him under the Scheme shall be entitled to receive wages at the wage rate for each day of work and the disbursement of daily wages shall be made on a weekly basis or in any case not later than a fortnight after the date on which such work was done. All State Governments are required to make wage payment to the beneficiaries in accordance with the provisions of the Act. As per the provisions in para 7, 8 and 8A of Schedule I of MGNREG Act, wages are to be paid according to the out turn of work and schedule of rates fixed by the State Governments. Para 7 of Schedule I of the MGNREGA provides that wages shall be linked with the quantity of work and shall be paid according to the schedule of rates fixed by the State Government for different types of work. Formulating schedule of rates is the responsibility of the concerned State Governments.
- (e): MGNREGA is demand driven intervention and is not allocation based. Central funds are released to the States/ UTs/Districts on the basis of agreed to Labour Budget and taking into consideration the performance and utilization of available funds. The details of Central funds released to States/UTs from 2009-10 onwards are given in Annexure-IV. The Central Government bears the entire expenditure on payment of wages at notified wage rates to unskilled manual workers. The cost of material component of projects including the wages of the skilled and semi-skilled workers taken up under the Scheme shall not exceed forty per cent of the total project costs. 75% of material cost, including wages of skilled and semiskilled workers, is borne by the Central Government. Up to 6% of funds are permitted as administrative expenditure for deployment of dedicated staff for MGNREGA, strengthening of management and administrative support structures for social audit, grievance redressal, Information, Communication and Technology infrastructure etc.